

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

07/12/2018

O.A./260/482/2018

B BISWAL
-V/S-
D/O POST

ITEM NO:6

FOR APPLICANTS(S) Adv. : Mr. P.P. Behera

FOR RESPONDENTS(S) Adv.: Mr. P. R. J. Dash

Notes of The Registry	Order of The Tribunal
	Heard Ld. Counsel for both sides.
	<p>It is submitted by the Ld. Counsel for the applicant that in view of the order of the Hon'ble High Court and Hon'ble Supreme Court the applicant has already got the relief. He has filed the copies of the orders. The grievance of the applicant is that the consequential relief is not being allowed in favour of the applicant although he is eligible to the same.</p>
	<p>In view of the above submissions, the O.A. is disposed of at this stage with a direction to Respondent No.4/competent authority to consider the representation dated 11.04.2018 (Annexure-A/6 series) in accordance with rules and dispose of the same by passing a speaking and reasoned order copy of which shall be communicated to the applicant within three months from the date of receipt of certified copy of this order.</p>
	<p>It is made clear that we have not expressed any opinion on the merit of this case while passing this</p>

order.

The O.A. is disposed of at the admission stage. No costs.

Copy of this order along with paper books be sent to Respondent Nos. 3 & 4 within one week by speed post at the cost of the applicant for which Ld. Counsel for the applicant has agreed to deposit the postal requisites by 10.12.2018.

Free copy of this order be given to Ld. Counsel for both sides.

(SWARUP KUMAR MISHRA) MEMBER (J)	(GOKUL CHANDRA PATI) MEMBER (A)
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